

(2021) 06 SHI CK 0144
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 2831 2021

Anirudh Kumar

APPELLANT

Vs

State Of Himachal Pradesh And Others

RESPONDENT

Date of Decision : 28-06-2021

Acts Referred:

Citation : (2021) 06 SHI CK 0144

Hon'ble Judges : Sandeep Sharma, J

Bench : Single Bench

Advocate : Kulbhushan Khajuria, Dinesh Thakur, Sanjeev Sood

Final Decision : Disposed Of

Judgement

Sandeep Sharma, J

1. Being aggrieved and dissatisfied with the order dated 27.4.2021(Annexure P-1), issued under the signatures of Director Animal Husbandry,

Himachal Pradesh, whereby petitioner came to be transferred from Veterinary Dispensary, Cheelbanglow, District Chamba, H.P to Veterinary

Hospital, Jabli, District Solan, Himachal Pradesh, petitioner has approached this Court in the instant proceedings, praying therein to quash the order

dated 27.4.2021 (Annexure P-1).

2. The impugned transfer order suggests that the petitioner has been transferred without TTA and joining time, meaning thereby he had himself

requested for transfer, but such fact has been vehemently denied by the petitioner, who otherwise states that he has been transferred to adjust some other person.

3. Having taken note of the fact that the petitioner has already completed his normal tenure at present place of posting, this Court sees no reason to

interfere in the impugned transfer order, but deems it fit to dispose of the present petition reserving liberty to the petitioner to file representation before the appropriate authority, praying therein for cancellation of his transfer order or adjustment against the vacant posts i.e. Veterinary Dispensary, Tundi

and Veterinary Dispensary, Khargat, Chamba or at any place of his convenience, within a period of three days. On receipt of such representation,

respondent-authority shall consider and decide the same expeditiously, preferably within a period of ten days. Needless to say, respondents, while

doing the needful, shall afford an opportunity of hearing to the petitioner and pass a speaking order thereupon.

Till the time, representation, if any, is not decided by the authority concerned in terms of instant order, interim protection granted vide order dated

7.5.2021 shall remain in force. Ordered accordingly.

Petition stands disposed of in the aforesaid terms alongwith all pending applications.